कपड़ा मिलों द्वारा ग्रनिवार्य रूप से निर्यात

*३६६. श्री महाबोर दास : क्या वाणिज्य सथा उद्योग मंत्री यह बताने की कृपा करेंगे कि : कुर्म करेंगे कि

- (क) क्या यह सब है कि मई, १६६२ में कपड़ा सलाहकार बोर्ड द्वारा यह तथ किया गया था कि सूती कपड़ा मिलों से उनके तैयार मार्ल के १२'४ प्रतिशत का निर्यात कराया जाये; और
- (ख) यदि हां, तो कपड़ा मिनीं हारा निर्धारित कोटे का निर्धात न किये जाने की दशा में सरकार क्या कार्यवाही करने का विचार रखती हैं ?

t [COMPULSORY EXPORTS BY TEXTILE MILLS

*366. SHRI MAHABIR DASS; Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that a decision was taken by the Textile Consultative Board in May, 1962 to the effect that the textile mills should be made to export 12:5 per cent, of their manufactured goods: and
- (b) if so, what action Government propose to take if the textile mills do not export the prescribed quota?]

वाणिज्य तथा उद्योग मंत्रालय में धन्तर्राष्ट्रीय ज्यापार मंत्री (श्री मनुभाई साह) : (क) निर्यात करने का यह दायित्व स्वेच्छा में लिया गया है, जिसका निष्चय स्वयं मिलों ने किया है।

(स) प्रत्येक मिल के भारतीय भ्रीर विदेशी रूई के कोट में साढ़े बारह प्रतिशत की कमी कर दी जायेगी। घटाया गया यह परिमाण सम्बन्धित मिल को भ्रपना निर्यात दायिग्द सम्पूर्ण अथवा

ग्रांशिक रूप से पूरा कर देने की गारंटी देने पर पुनः दे दिया जायेगा ।

ICTHE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) It is a voluntary export obligation decided by the Mills themselves.

(b) Quota for Indian and foreign cotton of each mill will be reduced by 12J%—such reduced quantity will be reallocated to the mill concerned after execution of a guarantee by them to fulfil their whole or part of the unfulfilled export obligation.]

APPLICABILITY OF WAGE BOARD AWAR» TO COTTON TEXTILE MILLS

- •367. SHRI SITARAM JAIPURIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether there are any cotton textile mills to which the Central Wage Board Award for Cotton Textile Industry has not been made applicable;
 - (b) if so, what are the reasons therefor;
- (c) whether this number includes mills which have been put up after the application of the Board Award;
- (d) if so, the number of such mills and what steps Government propose to take to ensure fair wage_s to the workers of these mills;
- (e) whether the mills run by authorised controllers appointed under Industries (Development and Regulation) Act, have been exempted from the Award;
 - (f) if so, the reasons therefor; and
- (g) how long it is proposed to continue these exemptions?

t[] English translation.

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EM **PLOYMENT** (Shri **JAISUKHLAL** HATHI): (a) According to para 7 of Government Resolution on the Wage the Board's Report, Board's recom mendations do not apply at present to those units which were lying closed and which had been or were under enquiry under section 15 of the In dustries (Development and Regula tion) Act when the Government de cisions on the Report were announced.

- (b) These were exempted for the time being as they were considered to be econoniically weak units.
 - (c) No.
 - (d) Does not arise.
 - (e) Yes, as indicated in reply to part (a).
- (f) Same as given in reply to parts (a) and (b).
- (g) The exemptions are temporary and the position is reviewed from time to time with a view to implementing the recommendations.

CENTRAL WAGE BOARD AWARD FOR COTTON TEXTILE INDUSTRY

- *368. SHRI SITARAM JAIPURIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the number of cotton textile mills covered by the recommendations of the Central Wage Board Award for -Cotton Textile Industry; and
- (b) the number of mills where the Award has been fully or partially implemented?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI); (a) The recommendations are applicable to 410 mills at present.

(b) The recommendations have been implemented by 358 mills fully and by 38 mills partly.

NATIONALISATION IN COTTON TEXTILE INDUSTRY

- *369. SHRI SITARAM JAIPURIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the progress of rationalisation in the cotton textile industry after the implementation of the Central Wage Board Award for Cotton Textile Industry; and
- (b) what steps Government have taken to ensure the implementation of the Wage Board recommendations pertaining to rationalisation?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EM PLOYMENT (Shri JAISUKHLAL Натні): and The Wage (a) (b) for Board's recommendation continu ing and speeding up the process of rationalisation has been brought the notice of the parties. Informa tion regarding the progress of ration alisation schemes introduced by the cotton textile mills in various States is not available.

LABOUR RELATIONS IN COAL MINING AREAS OF WEST BENCAL ETC.

- *370. SHRI BAIRAGI DWIBEDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the labour relations have shown any sign of improvement in the coal mining areas of West Bengal, Bihar and Madhya Pradesh; and
- (b) if not, what measures Government are proposing to take in this connection?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL-HATHI): (a) Yes, on* the whole'judg-^
ing from the number of maW-dtiys^